NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 105
CP No. (IB)- 75/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Rampal Toshniwal Prop. Of M/s Ridhi Sidhi ...Operational Creditor

Versus

Chairman Processors Pvt. Ltd. ...Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Ankit Sareen, Adv.
For the Corporate Debtor : Abhishek Naik, Adv.

ORDER

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Abhishek Naik, Adv. for the Respondent/ Corporate Debtor. Learned Counsel appearing on behalf of the Petitioner seeks to withdraw this Petition. Permission granted. **CP No. (IB)- 75/9/JPR/2021** is dismissed as withdrawn with liberty to seek appropriate remedy under the law with exclusion of time period taken in the present proceeding. Learned Counsel appearing on behalf of the Respondent/ Corporate Debtor has an objection with regard to granting exclusion of limitation period. His objection is turned down. All pending IAs in this matter stand disposed of accordingly.

Sd-
(Prasanta Kumar Mohanty)
Technical Member

Sd-
(Deep Chandra Joshi)
Judicial Member

October 27, 2022

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